

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

11.9.1987

Heard learned advocates Mr.V.H.Desai and Mr. B.R.Kyada for the applicants and the respondents. No reply has been filed by the respondents. Mr.Kyada states for ^{the} want of the particulars which were to be furnished by the applicant, he has been unable to ascertain the position regarding the status of the petitioners and they have been furnished to him only very recently which is challenged by the learned advocate for the applicant. However Mr.Kyada states that he will positively file the reply on 18th and furnish a copy of thereto on 17th September, 1987 to the learned advocate for the petitioner. On this the case is adjourned to 18th September, 1987.

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(P.H.Trivedi)
Vice Chairman

CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN

18/09/1987

Neither the applicant nor his advocate present.

Mr. B.R. Kyada learned advocate for the respondent appears and filed the reply and on perusal of the reply it is found as stated by Mr. Kyada that the applicant have been relieved and passes were issued to them which they have accepted and some other members of the gang have already shifted. The case has been adjourned to October 9, 1987 for hearing.

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(P.H. TRIVEDI)
VICE CHAIRMAN

MA/472/87
in
OA/424/87

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CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN

9/10/1987

In the miscellaneous petition regarding amendment 472/87 the learned advocate for the petitioner heard. Mr. B.R.Kyada learned counsel for the respondent present. Mr. Kyada wants sometime to file reply. Allowed 10 days for this purpose. OA/424/87 be admitted and be posted for hearing on November 6, 1987 on which date the miscellaneous petition may also be placed. The petitioners who are admittedly casual labourers are protected from being transferred until the date of the hearing. The learned advocate for the petitioners states that they have not moved from their station. If the petitioners have not accepted the transfer passes and have not already shifted they are protected from being transferred until the disposal of the case.


(P.H. TRIVEDI)
VICE CHAIRMAN

MA/472/87
in
OA/424/87

(7)

CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN

20/11/1987

Heard Mr. Y.Y. Shah and Mr. B.R. Kyada learned counsel for the applicant and the respondent respectively. On the request of Mr. Kyada the case has been adjourned to 27/11/1987 for final hearing.

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(P.H. TRIVEDI)
VICE CHAIRMAN

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